

The same original calligraphic representation and decorated Preamble of the Constitution was used in an advertisement commemorating Dr. B. R. Ambedkar on the occasion of his birth anniversary on 14th April 2012.

(c) and (d) The Ministry of I & B has decided that in future, if an advertisement displays the Preamble to the Constitution, only the amended version of the same would be reflected. Directions in this regard have been issued to DAVP for strict compliance.

#### **Tax exemptions and subsidies**

\*10. DR. T. N. SEEMA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Centre offered ₹ 4.6 lakh crore in tax exemptions and incentives to industrialists, compared to ₹ 1.54 lakh crore in subsidies to the poor and farmers during the last year;

(b) if so, the response of Government thereto;

(c) whether it is a fact that as much as 50 per cent of Government spending does not reach its intended recipients and as a result almost close to 500 million people in India are poor and not touched by the “economic growth”, and

(d) if so, the details thereof and the reaction of Government along with the corrective measures taken?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): As per the Receipts Budget document for 2014-2015 the revenue impact of Direct Taxes incentives, which are shown as revenue foregone, are as under:

Financial Year	Revenue impact (in ₹ crore)		
	Corporate tax payers*	Firms/ AOI (Association of Persons)/ BOI (Body of Individuals) tax payers	Total
2012-13	92636	5908.9	98544.9
2013-14 (Projected)	102606.4	7120.8	109727.2

\*Exclusive of additional tax due to Minimum Alternate Tax.

In so far as Direct Taxes are concerned, tax incentives have been provided to promote creation of infrastructure facilities, balanced regional development, promotion of exports, generation of employment, rural development, scientific research and development etc.

In so far as Indirect Taxes (customs and central excise duties) are concerned, exemptions/concessions are extended to goods in general and not to any particular industrialists.

As per the Expenditure Budget 2014-15, the fertilizer, food and petroleum subsidies for the year 2012-13 amounted to ₹ 2.47 lakh crores (actual) and for the year 2013-14 they amounted to ₹ 2.45 lakh crores (revised estimates).

In order to better target the poor and vulnerable sections, Government has started the Direct Benefit Transfer Scheme. This is expected to ensure targeted coverage of the beneficiaries, reduce delays and ensure time bound delivery of benefits to the beneficiaries.

#### **Harassment of bank account-holders by RBI**

†\*11. SHRI RAM NATH THAKUR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Delhi High Court has sought comments on unnecessarily taxing the bank account-holders and for fixing the limit of withdrawals from ATMs by the Reserve Bank of India (RBI); if so, the details thereof; and

(b) the steps taken by Government to protect the interests of account-holders?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) and (b) Reserve Bank of India (RBI), in its circular dated 14.8.2014, issued unders. The Payment and Settlement Systems Act, 2007 (PSS Act, 2007) has reduced the number of free transactions at other bank's ATMs for saving bank account holders from five to three (inclusive of both, financial and non-financial transactions) in the six metro centres, viz. Mumbai, New Delhi, Chennai, Kolkata, Bengaluru and Hyderabad. This reduction is not applicable to small/ no frills/ Basic Saving Bank Account holders. RBI has informed that this circular dated 14.8.2014 has been challenged in a Writ Petition filed in Delhi High Court. The matter is subjudice and is being defended by RBI. The Government is of the view that RBI is adequately protecting the interests of the account-holders.

#### **DTH service providers in the country**

†\*12. SHRI SHADI LAL BATRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of Direct to Home (DTH) service providers in the country;

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†Original notice of the question was received in Hindi.